

Sl. No.	Date	Orders
5.	6.9.1991	<p>order This common <u>will</u> govern both the cases mentioned above. Mr. D.Sarangi learned Counsel for the applicant mentioned in the presence of Mr. D.N.Misra learned Standing Counsel (Railway Administration) that he does not want to proceed any further, hence be granted and he prays for withdrawing the same. After hearing Mr. D.Sarangi, learned Counsel for the applicant and Mr. D.N.Misra learned Standing Counsel (Railway Administration) prayer of the petitioner stands allowed. He is permitted to withdraw the case. Thus, both the OA 12 of 1991 and MA 275 of 1991 are accordingly disposed of.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p>